

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP No. _____

Harish Kumar Sharma Versus Union of India & others

Date of Order	Orders
<u>29-5-2001</u>	<u>OA 225/2001</u> Mr. C.B. Sharma, Counsel for the applicant It is stated being aggrieved by Annexure A-1, the applicant has already made a representation to the concerned respondents on 17-5-2001. If that is so, minimum six months has to be given to the department to consider his case but he has filed this application only after a week of the representation. Therefore, this OA is premature and is accordingly dismissed.  GOPAL SINGH ADMINISTRATIVE MEMBER  (B. S. RAIKOTE) Vice Chairman

Reddy
to
b/b/m
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